

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420

IA/1472/ND/2022, IA/1421/ND/2022,
IA/1220/ND/2022, IA/1137/ND/2022,
IA/3744/ND/2021, IA/1772/ND/2024,
IA/4907/ND/2021, IA/387/ND/2023,
IA/2022/ND/2022, IA/1858/ND/2024 IN
IB/901/ND/2020

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt Ltd	...	Respondent

Under Section 7 of (IBC) CIRP.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Shyam Kapadia, Adv. Vikas Kumar, Adv. Pranjal Shrivastava, Adv. Sangam Panghal, Adv. Arun Kumar, Adv. Gunjan Mittal, in I.A. No.022/ND/2022 in CP No. 901/ND/2020
For the Respondent	:	
For the RP	:	Adv. Ankur Mital, Adv. Yashika Sharma, Mr. Sandeep Goel
For the GDA	:	Adv. Shashank Singh, Adv. Kanishk Chaudhary

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **10.05.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)